

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3052
ANSWERED ON:23.12.2003
CYCLONE IN ANDMAN & NICOBAR
BISHNU PADA RAY

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the relief fund allocated to the victim of 1989 cyclone in Diglipur (A&N);
- (b) the number of victims given financial relief;
- (c) the number out of them who have not received any relief;
- (d) the details of unutilized balance out of the above allocations;
- (e) the time by which the unspent balance likely to be disbursed;
- (f) whether in relation to this relief operation, two Magisterial enquires were held against some officers;
- (g) if so, the findings thereof; and
- (h) the action taken on the enquiries?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL
PUBLIC GRIEVANCES AND PENSIONS (SHRI HARIN PATHAK)

- (a): An amount of Rs. 140.954 lakh was sanctioned by the Government for the relief of the 4958 identified victims of the 1989 cyclone in Diglipur.
- (b): The payment of relief was made to 3847 cyclone and flood victims.
- (c): Out of the 4958 victims, 1111 victims did not receive the relief payment.
- (d): Out of the sanctioned amount of Rs. 140.954 lakh, the Andaman and Nicobar Administration drew an amount of Rs. 100.00 lakh and out of this only an amount of Rs. 67.32 lakh was distributed to the victims. The unutilized amount of Rs. 32.68 has been kept in the bank under Special Terms Deposit. The Andaman and Nicobar Administration did not draw the remaining amount of Rs. 40.954 lakh of the total sanctioned amount.
- (e): The decision on the disbursement of the unspent balance to the victims concerned will be taken by the Government in consultation with the Andaman and Nicobar Administration.
- (f): Yes Sir.
- (g): The findings of the two enquiries indicated violation of Government of India norms in payment of relief to the victims by the Agriculture and Fisheries Departments of the Andaman and Nicobar Administration, incorrectness of survey reports submitted and non-verification of the survey reports by responsible officers.
- (h): The Andaman and Nicobar Administration called for the explanations of the then Directors of Agriculture and Fisheries on the findings of the enquiries and concluded that the mistakes on their part were unintentional and not mala fide.